

ITEM NO.29

COURT NO.6

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 529/2016

(Arising out of impugned final judgment and order dated 03-08-2015 in CRLM No. 4082/2013 passed by the High Court Of Judicature At Patna)

SANT SHARAN GOSWAMI

Petitioner(s)

VERSUS

THE STATE OF BIHAR HOME DEPARTMENT SECRETARY & ORS.Respondent(s)

Date : 16-11-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Shantanu Sagar, AOR

For Respondent(s) Mr. Abhinav Mukerji, AOR  
Mrs. Bihu Sharma, Adv.  
Mr. Siddharth Garg, Adv.

Mr. Atul Sharma, AOR

Mr. M. M. Kashyap, AOR

UPON hearing the counsel the Court made the following  
O R D E R

As prayed, fifteen days' time is granted to file application for substitution of the Lrs. of the Petitioner.

(NEELAM GULATI)  
COURT MASTER (SH)

(JAGDISH CHANDER)  
BRANCH OFFICER